F.No. J-11017/12/2018-Judicial Government of India Ministry of Law and Justice Department of Legal Affairs (Judicial Section)

Shastri Bhawan, New Delhi, Dated 7th March, 2018

<u>ORDER</u>

The President is pleased to **extend** the terms of the two Central Government Counsel mentioned in this Department's earlier Order No. 36(23)/2015-Judl. dated 03.03.2015 for conducting Central Government litigation before the High Court of Manipur at Imphal, with effect from **03.03.2018** <u>until further orders or till a new panel</u>, in this regard, is finalized by this Department.

- 2. The engagement and professional fee of the aforesaid advocates will be governed by the terms and conditions contained in this Department's OM No. 26(1)/1999-Judl. dated 24.09.1999 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & instructions issued subsequently through OMs. The aforesaid OMs are available on the website of this Department i.e. www.legalaffairs.gov.in under the tab 'Judicial Section' and in the link 'Circulars pertaining to litigations'.
- Hindi version of this order will follow.

(Inder Kumar) Additional Secretary

Copy for information to:-

- PS to ML&J/PS to MSLJ/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/PS to all JS&LA in the Main Sectt.
- The Incharge, Branch Secretariat at Kolkata.
- 3. The Registrar, High Court of Manipur at Imphal.
- 4. The two Central Govt. Counsel as per aforesaid Order dated 03.03.2015.
- 5. To be uploaded on the website of this Department i.e. www.legalaffairs.gov.in under the tab 'Judicial Section' in the link 'List of empanelled Counsel' for the information of all concerned.
- 6. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
- 7. Guard File/Judicial Section with 5 spare copies.

(D. Srinivas)

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